

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 14/MP/2021**

- Subject : Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 and Regulation 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 of this Commission for adjudication of the dispute with the Respondent regarding payment of tariff considering the period from 16.12.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement dated 27.11.2013 read with Addendum No.1 dated 20.12.2013 and for extension for Expiry Date under the Power Purchase Agreement.
- Date of Hearing : 28.5.2021
- Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri P. K. Singh, Member
- Petitioner : Dhariwal Infrastructure Limited (DIL)
- Respondent : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)
- Parties Present : Shri Sanjay Sen, Sr. Advocate, DIL  
Shri Avijeet Lala, Advocate, DIL  
Ms. Mandakini Ghosh, Advocate, DIL  
Ms. Meha Chandra, Advocate, DIL  
Shri Rabi Chowdhury, DIL  
Shri Aveek Chatterjee, DIL  
Shri B. Vinodh, Advocate, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. The learned senior counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, for adjudication of disputes with the Respondent, TANGEDCO regarding payment of tariff considering the period from 16.12.2015 to 31.3.2016 as the first contract year in terms of Schedule 8 of the Power Purchase Agreement ('PPA') dated 27.11.2013 read with the Addendum No. 1 dated 20.12.2013 and for extension of expiry date under the PPA. The learned senior counsel further submitted that the similar issues have been dealt with by the Commission in order dated 22.7.2019 in Petition No. 117/MP/2017 (D. B Power Ltd. v. TANGEDCO) and order dated 23.7.2019 in Petition No.222/MP/2017 (KSK Mahanadi Power Co. Ltd. v. TANGEDCO).

3. Learned counsel for the Respondent, TANGEDCO accepted the notice and requested for time to file reply to the Petition.

4. After hearing the learned senior counsel for the Petitioner and learned counsel for the Respondent, TANGEDCO, the Commission ordered as:

- a) Admit.
- b) The Petitioner to serve copy of the Petition on the Respondent immediately, if not already served and the Respondent to file its reply, if any, by 29.6.2021 after serving to the Petitioner, who may file its rejoinder, if any, by 23.7.2021.
- c) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**